## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2303 ANSWERED ON:09.03.2000 IMPLEMENTATION OF PANCHAYATI RAJ SYSTEM RAM JEEVAN SINGH

### Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the States where the Panchayati Raj System has been implemented till 1999;

(b) the action taken by the Government against the States which have not implemented the Panchayati Raj System; and

(c) whether Government have pressed for the audit report of the amount earmarked to each States/UTs for this scheme in particular; and

(d) if so, the details of the defaulter States/UTs?

# Answer

#### MINISTER OF RURAL DEVELOPMENT

### (SHRI SUNDAR LAL PATWA)

(a): The Panchayati Raj System is being implemented by all the States/Union Territories to whom the Constitution (Seventy-third Amendment) Act, 1992 is applicable, except the States of Arunachal Pradesh, Bihar and the Union Territory of Pondicherry, in that they have not so far held Panchayat elections in consonance with the Constitution (Seventy-third Amendment) Act, 1992.

(b): It has been decided to release 20% of wage employment funds, as an incentive, to those States/Union Territories which have elected and empowered Panchayats in position; such release is not to be made to those States/Union Territories which do not have elected/empowered Panchayats in position. Arunachal Pradesh, which has not been able to hold Panchayat elections, in view of a Constitution Amendment Bill, has been exempted from the above.

(c): No, Sir.

(d): Does not arise.